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PART-IV

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 8th October, 2024.

No.LL(B).204/84/Pt./2 - The Meghalaya Town and Country Planning (Amendment) Act, 2024 (Act No. 14 of 2024) is hereby published for general information.

D. LYNGDOH,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department

MEGHALAYA ACT NO. 14 OF 2024

(As passed by the Meghalaya Legislative Assembly)
Received the assent of the Governor on the 4th October, 2024
Published in the Gazette of Meghalaya Extra-Ordinary issue dated 8th October, 2024
THE MEGHALAYA TOWN AND COUNTRY PLANNING (AMENDMENT) ACT, 2024

An

Act

To amend the Meghalaya Town and Country Planning Act, 1973 (the Assam Town and Country Planning Act, 1959), as amended and adapted by Meghalaya.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy Sixth Year of the Republic of India as follows:-

**Short title and
Commencement**

1. (1) This Act may be called the Meghalaya Town and Country Planning (amendment) Act, 2024.
- (2) It shall come into force at once.

**Amendment of subsection (I)
of Section 8-B.**

2. After clause (a) of sub-section (1) of Section 8-B a new clause
"(a) (i)" shall be inserted as follows;
"(a) (i) Deputy Chairman(s) and Executive
Member(s) as may be notified by the State
Government from time to time".

D. LYNGDOH,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department